

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAIA BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 45/2001

THURSDAY, THE 16TH DAY OF AUGUST, 2001

CORAM: SHRI JUSTICE ASHOK AGARWAL.
SHRI G.C. SRIVASTAVA.

CHAIRMAN
MEMBER (A)

Mr. Sanjay B.
alias Sanjay Baburam Balmiki,
Safaiwala, Age 31 years,
Govt. Servant,
Followers Quarters No.21/8, NDA,
R/o Khadakwasla, Pune. .. Applicant

By Advocate Shri V.N. Tayade.

Versus

1. The Union of India
through Secretary,
The Defence Ministry,
New Delhi.
2. Directorate Gen. of Medical
Services, General's Branch,
Army Headquarters,
New Delhi-110 001.
3. Brig. V.T. Tiwari DDMS,
Headquarters, Maharashtra &
Gujrat Area, Colaba,
Mumbai. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal. .. Chairman.


OA. 45/2001 is taken up for hearing and final
disposal. By the amendment, which has now been granted,
the applicant prays for a direction to the respondents
for expeditious disposal of his appeal dated 25th

August, 2000. In our view, aforesaid prayer is just and proper and deserves to be granted at this stage itself even without issue of notice. A period of almost one year has elapsed since the filing of the aforesaid appeal. In the circumstances, we find that interest of justice will be met if the Respondent No.2 is directed to dispose of the aforesaid appeal expeditiously and in any event within a period of three months from the date of communication of this order. Present OA is disposed of with the aforesaid direction. ~~No costs.~~

G.C. Srivastava
(G.C. SRIVASTAVA)
MEMBER (A)

ASHOK AGARWAL
(ASHOK AGARWAL)
CHAIRMAN

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